

**IN NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI, AT NEW DELHI
ORIGINAL APPLICATION NO. 08 OF 2025
UNDER SECTION 14 AND SECTION 18 OF THE NATIONAL GREEN
TRIBUNAL ACT-2010**

IN THE MATTER OF

VIPIN KUMAR SAXENA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND OTHERS

....RESPONDENT

INDEX

S.NO.	PARTICULARS	PAGES
1	Additional Affidavit on behalf of the applicant	1-3
2	Annexure A1/9 True Copy of Aadhar card of the deponent applicant	4-5

Drawn and Filed By



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ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT

I, Vipin Kumar Saxena, son of Mr. Om Prakash Saxena, aged 53 years, residing at H.I.G., A-135, Oppsite Mini Shopping Complex, Ashiyana Phase -1, Moradabad, Uttar Pradesh-244001 do hereby solemnly affirm and state on oath as follows:

1. That I am the applicant and as such, I am competent to swear this affidavit.
2. That by way of the accompanying application applicant has requested urgent intervention of the Apex Green Tribunal and as such request this Honble Court to direct the Respondents and in particular SEIAA, Uttar Pradesh to expeditiously consider the

Vipin Saxena

Applicants representation dated 19/12/2024 and 07/01/2025 for the restoration of Environmental Clearance granted on 18/11/2022.

3. It is respectfully submitted that Original Application No. 440 of 2023 titled as 'Naveen Kumar Versus State of Uttar Pradesh and Others" was listed on dated 13/12/2024 and during the hearing of the said Original Application the respected Counsel for SEIAA apprised this Honble Court that vide its Order dated 12/12/2024 the EC granted to the applicant has been cancelled.

4. It is respectfully submitted that, to date, the applicant has not received the order dated 12/12/2024, whereby the Environmental Clearance granted to the applicant was cancelled. The said order has not been delivered to the applicant's address, which is **H.I.G., A-135, Opposite Mini Shopping Complex, Ashiyana Phase-1, Moradabad, Uttar Pradesh – 244001.**

5. That for the convenience of this Hon'ble Court, the applicant is annexing a copy of the Aadhaar Card issued to the applicant, which reflects the aforementioned address.

True copy of the Aadhar Card of the deponent applicant is annexed and marked hereto as Annexure A1/9.



Hipri Saren

6. That the above statements are true and correct to the best of my knowledge, belief, and understanding, and nothing has been concealed or misstated in this affidavit.



Vipin Saxena

Deponent

Verification:

Verified on this 29th day of January, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material concealed therein.

Vipin Saxena

Deponent

Witnesses appeared before me by self Vipin Kumar Saxena
Deponent who is identified self s/smt./Km.....
Rank of s/smt./Km..... Advocate on.....
I have satisfied my self after examining the deponent that he / she understood the contents of the affidavit and the same has been read over and explained by me Recd Rs. 35 as fees
Sl. No. 76
2019

Vipin Kumar Saxena
29/01/2025

Ranesh Kumar Bhartiya
Ranesh Kumar Bhartiya
Advocate/Notary
Regd. No. 9431/12
Distt. Moradabad



